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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY.

Original Application No.824/89.

P.Vijay Kumar.

... Applicant.

V/s.

Union of India & Another.

... Respondents.

Coram: Hon'ble Member(J), Shri M.B.Mujumdar,  
Hon'ble Member(A), Shri P.S.Chaudhuri.

Oral Judgment:-

(Per Shri M.B.Mujumdar, Member(J)) Dated: 25.1.1990

Though the applicant's advocate was present on last date, today neither the applicant nor his advocate is present. However, after going through the application and the accompaniments we find that the applicant has challenged the panel for promotion to Office Superintendent Gr.I dt. 27.3.1989 at Ex.'C' at page 20 of the application, But we do not find it contrary or inconsistent with the Supreme Court order dt. 21.9.1987 quoted at page 6 para 6(VIII) of the application. In the order of the Supreme Court it is made clear that all promotions shall be subject to the result of the appeal. We are unable to understand how the panel can be said to frustrate the cause of action in the SLP or to make it infuctuous as alleged by the applicant in the application. Hence we find no merit whatsoever in this application and hence reject the same summarily.

  
(P.S.CHAUDHURI)  
MEMBER(A)

  
(M.B.MUJUMDAR)  
MEMBER(J).